## GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:1594 ANSWERED ON:03.12.2012 REVISION OF TOLL POLICY Bishnoi Shri Kuldeep

## Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether there is any uniform policy for revision of toll charges on National Highways and Expressways across the country;
- (b) if so, the details thereof;
- (c) whether the Government has taken note of the frequent protests by road users against the present practice of multiple revision of toll rates linked to Wholesale Price Index; and
- (d) if so, the steps taken by the Government to do away with the practice of multiple revision and make it an annual affair at the earliest?

## **Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

- (a) Yes, Madam.
- (b) Government has notified the National Highways Fee (Determination of Rates & Collection) Rules, 2008 on 5.12.2008, as amended from time to time, for the projects taken up on or after 05.12.2008. For the stretches completed before 5th December, 2008 the fee collection is as per the National Highways (collection of Fees by any person for the use of Section of National Highways/Permanent Bridge/Temporary Bridge on National Highways) Rules, 1997; the National Highways (Fees for the use of National Highways Section and Permanent Bridge Public Funded Project) Rules, 1997; and the National Highways Rules, 1957 for those completed after the date of notification of these Rules. The abovementioned Rules have been notified under Section 7 of the National Highways Act, 1956. The user fee on a stretch of National Highway is collected as per the individual Notifications published in the Official Gazette by the Central Government. In cases where a particular stretch of National Highway is entrusted to a State Government/UT, they comply with the Notifications issued by the Central Government.
- (c) & (d) The revision of user fee in being done as per the provisions of applicable fee rules. For projects under NH (Fee) Rules, 1997 the revision of fee is after every five year and for projects under NH (Fee) Rules, 2008 as amended from time to time, revision of fee is being done annually.